

**CORRECTION OF ANSWER TO
UBQ NO. 6503 DATED 29-4-74 RE-
GARDING PORT WORKERS
STRIKES AND UNIONS IN MAJOR
PORTS**

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): In reply to Unstarred Question No. 8503 in the Lok Sabha by Shri Debendra Nath Mahata on 29-4-1974 regarding Port workers' strikes and unions in Major Ports, a statement was given. It was mentioned therein on the basis of information furnished by the Commissioners for the Port of Calcutta that the number of workers' unions in Calcutta Port was 4 in 1971 and 5 in 1972 and 1973.

2. In reply to Unstarred Question No. 5906 in the Lok Sabha by Shri A. K. M. Ishaque on 8-4-1974 regarding strikes in Calcutta Port, information was given to part (a) of the question and an assurance was given in respect of parts (b) and (c) of the question. While furnishing material for fulfilling the assurance, the Commissioners for the Port of Calcutta stated that the number of workers' unions in Calcutta Port was 7 in 1971, 1972 and 1973.

3. The discrepancy in the figures was noticed by this Ministry and in reply to our query, Commissioners for the Port of Calcutta confirmed that the figure furnished by them in reply to Unstarred Question No. 8503 were not correct. That is why this correction could not be made earlier. They have regretted the error and have been advised to be more careful.

4. The mistake is sought to be corrected when it came to notice and hence the delay in doing so.

5. The reply given to Unstarred Question No. 8503 on 19-4-1974 is therefore, corrected as under:—

"In the statement appended to the reply, under (A) Calcutta Port, in the column 'No. of workers' unions',

the figures '7, 7 and 7' may be substituted for the figures '4, 5 and 5'."

12.03 hrs.

SHRI JYOTIRMOY BOSU (DIAMOND HARBOUR): I had given a privilege motion against Shri Uma Shankar Dikshit in regard to the figures that he has given about the number of Youth Congress people who had travelled without tickets. Now, his own partymen have come out with a clear statement that in each train about 800 to 900 boys travelled without tickets...

MR. SPEAKER: I am sending it to the Minister for getting information.

SHRI JYOTIRMOY BOSU: You will remember that Shri Uma Shankar Dikshit had said the other day.

"He also said about this that in these trains youths were allowed to travel without payment. That is correct. That is totally incorrect."

MR. SPEAKER: These privilege motions have become so common and are being raised every day.

SHRI JYOTIRMOY BOSU: Why should he come and tell us untrue things every day?

MR. SPEAKER: There is a procedure for it.

SHRI JYOTIRMOY BOSU: I have adopted the procedure. I have given notice. I sought your permission. Let Ministers not go scot-free. Let them not tell things which are not true.

MR. SPEAKER: Shri Ganesh.

SHRI JYOTIRMOY BOSU: What is your ruling on this?

MR. SPEAKER: I have said a hundred times; do not raise such matters as privilege here. I will treat it under Direction 115 and send it to the Minister. It is not a privilege matter at all.

SHRI JYOTIRMOY BOSU: Why not a privilege? He makes a false statement on the floor of the House.

MR. SPEAKER: Everyday this comes like this from Shri Jyotirmoy Bosu.

श्री ज्योतिरमोय : (बांका) : अध्यक्ष महोदय, जब तक मंत्रियों की झूठ बोलने की आदत खत्म नहीं होगी, तब तक प्रिविलेज के सवाल उठते रहेंगे। श्री गोखले के मामले में क्या हुआ ? मैं ने सब पेपर्ज आप के पास भेजे हैं। श्री खोखले झूठ बोलते हैं। श्री उमाशंकर दीक्षित झूठ बोलते हैं। हर मंत्री झूठ बोलता है।

अध्यक्ष महोदय : झूठ या असत्य बोलने के बारे में क्या आप का कोई फैसला है ?

SHRI JYOTIRMOY BOSU: Why do you say 'Everyday'? Why should the Minister enjoy immunity?

MR. SPEAKER: I will take it under Direction 115. By disturbing the proceedings, you cannot gain anything.

SHRI JYOTIRMOY BOSU: When Shri Dikshit has emphatically stated...

MR. SPEAKER: No, I am not allowing you.

12.07 hrs.

PAPERS LAID ON THE TABLE
NOTIFICATION UNDER CENTRAL EXCISE
RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy of Notification No. GSR 362 (E) (Hindi and English versions) published in Gazette of India dated the 9th August, 1974, issued under the Central Excise Rules 1944 together with an explanatory memorandum. [Placed in Library. See No. 8212/74].

DELHI, MEERUT AND BULANDSHAHR MILK AND MILK PRODUCT (EXPORT) CONTROL

ORDER

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the Delhi, Meerut and Bulandshahr Milk and Milk Products (Export) Control Order, 1974 (Hindi and English versions) published in Notification No. S.O. 457 (E) in Gazette of India dated the 27th July, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8213/74].

NOTIFICATION UNDER GUJARAT CARRIAGE OF GOODS TAXATION ACT AND BOMBAY MOTOR VEHICLES TAX ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING & TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

- (1) (i) A copy each of the following Gujarat Notifications (Hindi and English versions under sub-section (2) of section 31 of Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
- (a) Notification No. GH/G/74/135/MTA-1774-1591-E published in Gujarat Government Gazette dated the 4th July, 1974.
- (b) Notification No. GH/G/74/152/MTA-1774-4552-E published in Gujarat Government Gazette dated the 25th July, 1974.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (i) (a) above.

[Placed in Library. See No. LT-8214/74].